

FIR No.429/2020
u/s 188 IPC
PS Punjabi Bagh

28.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned for 04.01.2021.

(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

FIR No.677/2020
u/s 12 Gambling Act
PS Punjabi Bagh

28.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned for 04.01.2021.

(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

FIR No.471/2020
u/s 188 IPC
PS Punjabi Bagh

28.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.
Accused is stated to be on bail.
Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned for 04.01.2021.

(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

FIR No.390/2020
u/s 188 IPC
PS Punjabi Bagh

28.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned for 04.01.2021.

(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

FIR No.485/2020
u/s 188 IPC
PS Punjabi Bagh

28.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned for 04.01.2021.

(Manu Vedwan)

MM-01(West)/THC:Delhi

28.09.2020

FIR No.457/2020
u/s 188 IPC
PS Punjabi Bagh

28.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned for 04.01.2021.

(Manu Vedwan)

MM-01(West)/THC:Delhi

28.09.2020

FIR No.00845/2020
u/s 411 IPC
PS Punjabi Bagh

28.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.
Accused is stated to be in JC.
Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let copy of charge sheet be supplied to the accused through jail superintendent concerned.

Be put up on 12.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

FIR No.00845/2020
u/s 411 IPC
PS Punjabi Bagh

28.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

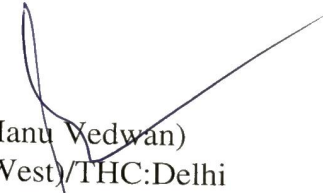
Present: Ld. APP for the State.

Accused is stated to be in JC.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence. Let copy of charge sheet be supplied to the
accused through jail superintendent concerned.

Be put up on 12.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

FIR No.00582/2020
u/s 411 IPC
PS Punjabi Bagh

28.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be in JC.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let copy of charge sheet be supplied to the accused through jail superintendent concerned.

Be put up on 12.10.2020.

(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

FIR No.000264/2020
u/s 379/411 IPC
PS Punjabi Bagh

28.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

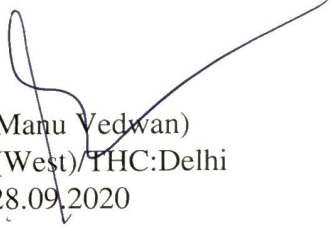
Present: Ld. APP for the State.

Accused is stated to be in JC.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let copy of charge sheet be supplied to the accused through jail superintendent concerned.

Be put up on 12.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 2632/2017
STATE Vs. AMAN
000109 /2016 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for convict.

In view of overall circumstances in the interest of justice, let previous order be complied afresh for 06.11.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 74342/2016
STATE Vs. JEET KUMAR
902 /2004 (Punjabi Bagh)

28.09.2020

Present: Ld. APP for the State.

None for convict.

None for injured.

Victim Impact report also not filed.

In view of overall circumstances and in the interest of justice,
previous order be complied afresh for 11.11.2020.



(Manu Vedwan)

MM-01(West)/THC:Delhi

28.09.2020

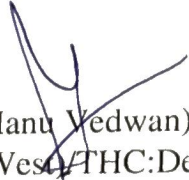
Cr. Case 53/PB/2011
70813/2016
STATE Vs. SHEETLA PD.
229 /2004 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 07.11.2020.

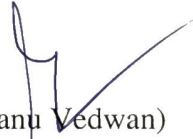

(Manu Vedwan)
MM-01(West/THC:Delhi)
28.09.2020

Ct. Cases 979/1/2015
14896/2016
DAYA RAM Vs. RAJWATI
/0 (Punjabi Bagh)

28.09.2020

Present: None for complainant.

In view of overall circumstances and in the interest of justice, be
put up for purpose fixed on 07.11.2020.



(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Ct. Cases 7621/2019
INDPECTOR UNDER THE WORKING
JOURNALISTS Vs. RAJESH GUPTA
/2019 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Sh. Dhiraj Madan, Id. Counsel for the complainant is present through Cisco webex meet application.

Vide separate order on the complaint of the complainant, the accused no.1 and accused no.5 be summoned for offences under Section 18(1) and 18(1A) of Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

Be put up for further proceedings on 12.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 9906/2018
STATE Vs. MALA KAPOOR
47 /2018 (Punjabi Bagh)

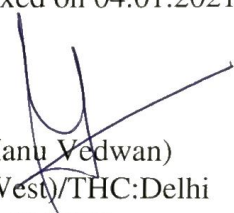
28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Dhruv Bhagat, Id. Counsel for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04.01.2021.



(Manu Vedwan)

MM-01(West)/THC:Delhi

28.09.2020

Cr. Case 3918/2018
STATE Vs. SANAD KUMAR
542 /2017 (Punjabi Bagh)

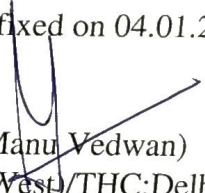
28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

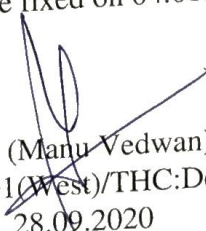
Ct. Cases 3048/2018
SARJIT Vs. SRINATH @ KUNAL
/0 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

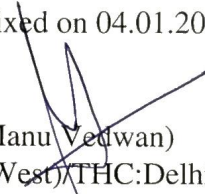
Cr. Case 1790/2018
STATE Vs. RAJESH CHOUDHARY
388 /2017 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 7682/2017
STATE Vs. RAHUL
50 /2017 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04.01.2021.

(Mand. Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 5412/2017
STATE Vs. HITESH
197 /2017 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Ct. Cases 880/1/2014
2858/2016
RAJINDER SINGH DHKA Vs. JOGINDER
/0 (Punjabi Bagh)

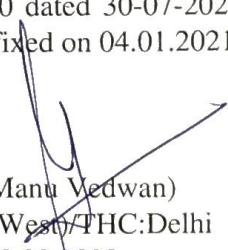
28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Sh. Vivek Malhotra, ld. Counsel for complainant.

No CW present.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04.01.2021.


(Manu Vedwan)
MM-01(West/THC:Delhi)
28.09.2020

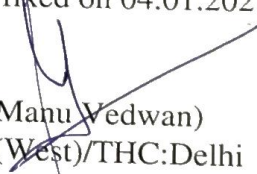
Ct. Cases 847/1/2014
5774/2016
SAURABH MAHAJAN Vs. RASHMI JUNEJA
/0 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 77PB/2012
66869/2016
STATE Vs. RAJEEV@ BILLE
275 /2012 (Punjabi Bagh)

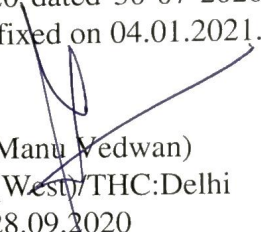
28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. LAC for accused.

As per the circular number 26/DHC/2020, dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 782PB/2011
72259/2016
STATE Vs. ABHISHEK KRIPLANI
253 /2011 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Chandra Shekhar, proxy counsel for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 04.01.2021.

(Manu Vedwan)

MM-01(West)/THC:Delhi

28.09.2020

Cr. Case 85/PB/2011
62450/2016
STATE Vs. ASHWANI MALHOTRA
100 /2007 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Ld. Counsel for the accused.
No PW present.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.

(Manu Vedwan)
MM-01(West)/DHC:Delhi
28.09.2020

Cr. Case 8390/2019
STATE Vs. ABHISHEK @ GUILI
043040 /2018 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco webex meet application.

In the interest of justice, be put up for purpose fixed on 04.01.2021.


(Manu Vedwan)

MM-01(West)/THC:Delhi

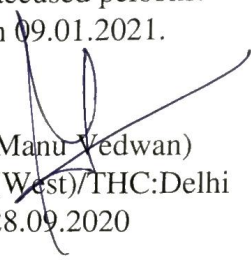
28.09.2020

Cr. Case 554/2019
STATE Vs. ATUL HASIJA
512 /2018 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Sh. K. K. Agarwal, Id. Counsel for both accused persons.
At request, be put up for purpose fixed on 09.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 75521/2016
STATE Vs. GANESH DASS
E - 337 /2016 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused person.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 04.01.2021.



(Manjiv Vedwan)

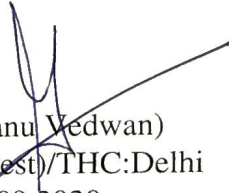
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 4099/2020
STATE Vs. JITENDER @ SONU @ MICHAEL
640 /2020 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Accused Jitender is stated to be in JC.
Other accused are on bail.
Be put up on 12.10.2020.

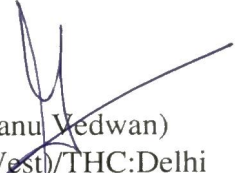

(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 4099/2020
STATE Vs. JITENDER @ SONU @ MICHAEL
640 /2020 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Accused Jitender is stated to be in JC.
Other accused are on bail.
Be put up on 12.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 2351/2020
STATE Vs. KRISHNA
6331 /2020 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Accused is stated to be in JC.
Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Copy of charge sheet be supplied to the accused through jail superintendent concerned.

Be put up on 12.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 2351/2020
STATE Vs. KRISHNA
6331 /2020 (Punjabi Bagh)

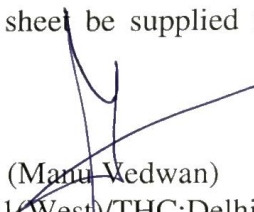
28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Accused is stated to be in JC.
Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Copy of charge sheet be supplied to the accused through jail superintendent concerned.

Be put up on 12.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 2350/2020
STATE Vs. DEVENDER MUKHIYA
9082 /2020 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused is stated to be in JC.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Copy of charge sheet be supplied to the accused through jail superintendent concerned.

Be put up on 12.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 2108/2020
STATE Vs. PAWAN
683 /2019 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused is present on interim bail with Id. Counsel Sh. Sarvesh Kumar and Sh. Shobit Kumar through Cisco webex meet application.

It is submitted by Id. Counsel copy supplied to the accused are complete and matter may be committed.

Heard. Since the copy supplied to the accused is complete, Section 207 Cr.P.C stands complied with.

The offence under Section 376(2)(1)/376(2)(N)/366/506 IPC committed by the accused as alleged is exclusively triable by the Ld. Sessions court. Therefore, file be placed before the Learned District & Sessions Judge, West District, Tis Hazari Court for further proceedings on **14.10.2020**.

Accused is directed to appear before the Learned District & Sessions Judge, West District, Tis Hazari Court on **14.10.2020 at 2.00 p.m.**

Ld. APP be informed accordingly.

Ahlmad is directed to send the complete file to the court of Learned District & Sessions Judge, West District, Tis Hazari Court immediately.

(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 637/2020
STATE Vs. MANOJ KUMAR
385 /2019 (Rajouri Garden)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State,
None for accused.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 04.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 10014/2019
STATE Vs. VIVEK GARG
280 /2019 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

Order of Hon'ble High Court received. Perused. As per order, the accused / petitioner has to deposit the payment of cost of Rs.1 lakh to Aasra Fund. Let the same fact be verified through IO concerned and report be filed by him on 27.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

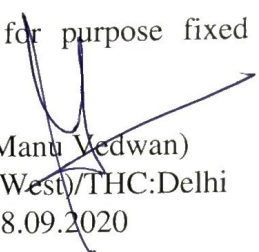
Ct. Cases 8920/2019
GAURAV CHHIBBER Vs. ROSHAN KUMAR AND ANR
/2019 (Moti Nagar)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

In the interest of justice, be put up for purpose fixed on
06.11.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 8121/2019
STATE Vs. RAKESH BANSAL
279 /2019 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused however, the same could not be received back due to covid-19. In the interest of justice, previous order be complied afresh for 04.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 7442/2019
STATE Vs. DEEPAK
282 /2019 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 04.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Ct. Cases 7113/2019
DR. RAMESH CHANDER LUTHRA Vs. ANIL SHARMA
/2019 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

In the interest of justice, be put up for purpose fixed on 04.01.2021.



(Manu Vedwan)

MM-01(West)/THC:Delhi

28.09.2020

Cr. Case 5344/2019
STATE Vs. SURAJ
027200 /2018 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused persons.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 04.01.2021.

(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

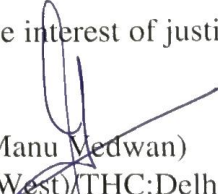
Ct. Cases 1095/2019
PRAVEEN CHOUDHARY Vs. PREM PRAKASH GUPTA
/2019 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 04.01.2021.


(Manu Medwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 2938/2018
STATE Vs. DEVENDER @ SONU
108 /2017 (Punjabi Bagh)

28.09.2020

Present: Ld. APP for the State.
None for accused persons.

In view of overall circumstances and in the interest of justice, be
put up for purpose fixed on 04.01.2021.


(Manu Vedwan)

MM-01(West)/THC:Delhi
28.09.2020

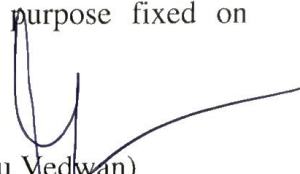
Ct. Cases 996/1/2016
18036/2016
ANIL SHARMA Vs. SOORAJ VIR SINGH
/0 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

In the interest of justice, be put up for purpose fixed on
04.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020